

FORM A - PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF GEI INDUSTRIAL SYSTEMS LIMITED

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	GEI Industrial Systems Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	28/12/1993
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies, Madhya Pradesh/ Companies Act
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	L28112MP1993PLC008029
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	26-A, Industrial Area, Govindpura, Bhopal – 462 023 (M.P.)
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	20 th July, 2017
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	16 th January, 2018
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	Naveen Kumar Sood D-501, Shehnai Residency, A. B. Road, Opposite Amar Vilas Hotel, Indore – 452 011 (MP) Email: naveensood17@gmail.com Registration No.: IBBI/IPA-001/IP-P00132/2017-2018/10274
9.	LAST DATE FOR SUBMISSION OF CLAIMS	17 th August, 2017

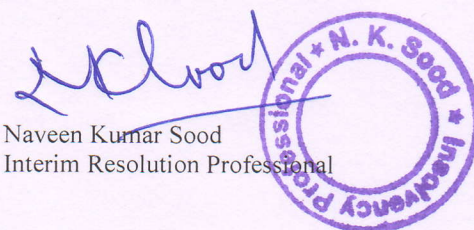
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against GEI Industrial Systems Limited on 20th July, 2017.

The creditors of GEI Industrial Systems Limited are hereby called upon to submit a proof of their claims on or before 17th August, 2017 to the interim resolution professional at the address mentioned against item 8.

The claims may be submitted in specified forms in terms of Regulation 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the operational creditors except workmen and employees (Form B), financial creditors (Form C), workman or an employee (Form D), authorized representative of workmen or employees (Form E), as the case may be. The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Naveen Kumar Sood
Interim Resolution Professional



Dated: 04th August, 2017
Place: Indore